



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

FIRST SESSION -THIRD MEETING
(From 30th June, 1962 to 30th July, 1962)

RESUME

Government of Madras
1962

Legislative Assembly Department
Fort St. George, Madras-9

THE MADRAS LEGISLATIVE ASSEMBLY

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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM
30TH JUNE TO 30TH JULY 1962.**

(1) Sittings of the Assembly

- (a) Number of sittings-26 days.
- (b) Duration of sittings-122 hours and 23 minutes.
- (c) Number of sittings from the commencement of the session-35 days.
- (d) Duration of sittings from the commencement of session-159 hours and 29 minutes.

(2) Obituary References

The Hon. Speaker drew the attention of the House on 2nd July to the passing away on the 1st July 1962 of Dr. B. C. Roy, Chief Minister of West Bengal and Sri Purushothamados Tandon, a former Speaker of U. P. Legislative Assembly. The House stood in silence for a minute as a mark of respect to the departed souls.

(3) Adjournment Motions

During the period the adjournment motions on the following subjects were ruled out of order by the Hon. Speaker on the dates noted against them:

<i>Sl.No</i>	<i>Name of the Member.</i>	<i>Subject.</i>	<i>Date.</i>	<i>Remarks.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	Sri M. Kalyana Sundaram.	The situation arising out of the power cut enforced all over the State resulting in partial closure of a number of factories subjecting a large number of industrial workers to lay off and loss of earnings.	30th June 1962.	After hearing the Hon. Minister for Finance, the Member with drew the motion.
2.	Sri M. Kalyanasundaram.	The non-availability of text books prescribed for standards I to V in the schools administered by the Corporation of Madras and the consequent hardship caused to a large number of students.	2nd July 1962.	The motion was not pressed as the Hon. Minister for Finance agreed to make a statement under Rule 41 on the subject.
3.	Sri Saw Ganesan.	The electric power cut and the consequential withering of crops in North Arcot district.	4th July 1962.	The motion was not pressed as the matter would be taken up on 5th July 1962, along with a similar call-attention Notice, when the Hon. Finance Minister would make a statement on the subject.

<i>Sl.No.</i>	<i>Name of the Member.</i>	<i>Subject.</i>	<i>Date.</i>	<i>Remarks.</i>
(1)	(2)	(3)	(4)	(5)
4.	Sri Rama Arangannal	Situation caused by the retrenchment of a number of workers in the Motion Film Industry consequent on the imposition of a cut in the import of raw films.	10th July 1962.	Rule out of order as the motion did not refer to a matter in which the responsibility of the State Government was involved.
5.	Sri M. Kalyanasundaram.	Effect of the proposal of the Mysore Government to construct a dam across the Cauvery.	12th July 1962.	Hon. Speaker withheld consent as the motion did not relate to a matter of recent occurrence.
6.	Sri M. Kalyanasundaram.	The situation arising from the discontent among the students of the Polytechnic at Virudunagar as a result of the failure of the management to redress their grievances.	14th July 1962.	Hon. Speaker withheld his consent.
7.	Pulavar Govindan	Serious situation arising as results of the strike from the 17th July 1962 by the students of the Colleges in Coimbatore.	18th July 1962.	Hon. Speaker withheld his consent (in the Chamber) as the State Government was not responsible for the strike.

<i>Sl.No.</i>	<i>Name of the Member.</i>	<i>Subject.</i>	<i>Date.</i>	<i>Remarks.</i>
(1)	(2)	(3)	(4)	(5)
8.	Sri Saw Ganesan	Arrest of the Members of the Assembly belonging to the D. M. K. and its sympathisers.	20th July 1962.	Hon. Speaker withheld his consent as the arrests were made in the course of administration of law and order.
9.	Sri V. Krishnamoorthy and Sri Rama Arangannal.	The violence resorted to by the police in places like Sriperumbudur and Vellore in connection with the picketing organised by the D. M. K. to stress the necessity for the Govt. to appoint an all Party Committee to bring down the price level of the various commodities.	20th July 1962.	Hon. Speaker withheld his consent in view of the statement made by Hon. Minister for Finance on the same subject under Rule 82.
10.	Sri Saw Ganesan	The complaints of arrests by the police, of persons not involved in the picketing on 19th July 1962 at various places and on the night of 20th July 1962.	21st July 1962.	Hon. Speaker withheld his consent as the arrests were made in the course of administration of law and order.

<i>Sl.No.</i>	<i>Name of the Member.</i>	<i>Subject.</i>	<i>Date.</i>	<i>Remarks.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
11.	Sri T. L. Sasivarna Thevar.	Tense situation of terror and panic prevailing in the City of Madras and all over the State consequent to the arrests of the Leader of the Opposition, D. M. K. M. L. As and hundreds of innocent persons.	24th July 1962.	Ruled out of order as the motion did not involve more than the ordinary administration of law.

(4) Calling Attention to a matter of Urgent Public Importance Statements Under Rule 41.

During the period the following statements were made on the floor of the House by Hon. Ministers, under Rule 41, details of which are furnished below:

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	3rd July 1962	Sri M. Kalyanasundaram.	Minister for works.	Difficulties experienced by ryots in North Arcot District consequent upon the issue of new orders under the Palar Basin Rules.

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
(1)	(2)	(3)	(4)	(5)
2.	5th July 1962	Sri M. Kalyanasundaram & Sri Saw. Ganesan.	Minister for Finance.	Situation arising out of the power cut enforced all over the State.
3.	6th July 1962.	Sri V. S. S. Mani	Minister for Finance.	Lock-out by Kothandarama Weaving Mills, Madurai, without giving previous notice to the labourers and the consequent unemployment.
4.	10th July 1962.	Sri M. Karunanidhi.	Minister for Finance.	The strike by workers in Tanneries in North Arcot District during the month of June 1962.
5.	11th July 1962.	Sri M. Kalyanasundaram	do	Non-availability of textbooks for Standards I to V in the Corporation Schools and consequent hardship to a large number of students.
6.	12th July 1962.	Pulavar K. Govindan.	do	The high standard and volume of the text book in Tamil for Standard VII and the non-availability of Tamil and English Text books published by Government for Standard VII at the prescribed prices.
7.	13th July 1962.	Sri M. S. Selvarajan	Minister for Health.	Spreading of epidemic diseases in Tiruchendur Taluk, Tirunelveli District.

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
8.	14th July 1962.	Sri S. Madhavan.	Minister for Works.	Collection of loans from ryots in Tirupattur Taluk, Ramanathapuram district, granted to them by Government and coercive proceedings taken against them.
9.	17th July 1962.	Sri M. Kalyanasundaram, Sri V. Krishnamoorthy and Pulavar K. Govindan.	Minister for Finance.	Hardship of students in getting admission in High schools and Pre-University course in Colleges.
10.	18th July 1962.	Sri M. Kalyana sundaram.	Minister for Works.	The fire accident in Bheei manager, Tiruchirappalli on 13th July 1962 and the need for affording adequate relief for re-habilitating the victims of the fire accident.
11.	19th July 1962.	Sri M.S.Selvarajan.	Minister for Finance.	Distribution of knives to supporters of 'We Tamils' movement at public meetings by the leader of the 'We Tamils' movement and the need for affording protection to congress workers and supporters by the Government.
12.	21 st July 1962	Sri P.K. Mookiah Thevar.	Minister for Works.	Famine conditions prevailing in Usilampatti and Pannikunru Firkas, Thiramangalam Taluk, Madurai District and the need to undertake immediate famine relief work in those areas.

<i>Sl.No.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter of the statement.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
13.	24 th July 1962.	Sri M. S. Selvarajan.	Minister for Co-operation.	Difficulties experienced by fishermen due to death of fish in the estuaries and the sea nearby caused by the discharge of the effluents from the Dharangadhara Chemical Works, Thirunelveli District.
14.	25 th July 1962.	Sri M.Kalyanasundaram.	Minister for Industries.	Hardship experienced by the agriculturists who own pump-sets due to the minimum guarantee collected from them and the suggest the need to cancel them.
15.	26 th July 1962.	Sri K. Ponniah.	Minister for Works.	Eviction of Harijans from poromboke lands at Valparai, Pollachi Taluk, Coimbatore district.
16.	27 th July 1962.	Sri N. S. Ramalingam Sri M. D. Thiagaraja Pillai, Sri C. M. Ambikapati, and Sri M. Dhandayuthapani.	Minister for Works.	Prevalence of draught conditions in Nannilam, Thiruthuraiipoondi, Pattukkottai, Nagapattinam and Mudikondan areas in Thanjavur district due to inadequate supply of water for irrigation from the Mettur Reservoir and resultants withering away of crops in those areas.
17.	30 th July 1962.	Sri M. Kalyanasundaram, Sri A. K. Subbiah and Sri T. Karcha Gowder.	Minister for Finance.	The situation of statements and deadlock in the affairs of the Madras City Corporation due to the arrest and detention in custody of the Mayor and the Deputy Mayor, Madras.

(5) Government Motion.

During the period the Government Motions relating to the following subjects were passed by the Assembly on the date noted against them:

<i>Serial Number.</i>		
(1)	(2)	(3)
(1)	"That proposal of the State Government under subsection (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948), to fix the maximum amount which the Madras State Electricity Board may at any time have on loan under subsection (1) of the said section as twenty crores of rupees be approved."	30th July 1962.
(2)	That in order to represent the Madras Legislative Assembly on the Board of Industries this Assembly in accordance with section 3 (1) (b) of the Madras State Aid to Industries Act, 1922 (Madras Act V of 1923) and rule XXII (2) of the Madras Small Scale and Cottage Industries Loans and Subsidy Rules 1955 do proceed on a date to be fixed by the Speaker to elect two representatives on the Board of Industries constituted under the Act.	7th July 1962.

"The Hon. Speaker announced to the House on 12th July 1962, that the following Members have been duly elected to the Board of Industries.

1. Sri N. Shanmugasundaram
2. Sri R. V. Swaminathan

(6) Financial Business.

The Budget for the year 1962-63 was presented to the House by the Hon. Minister for Finance on the 30th June 1962. There was a general discussion on the Budget from the 2nd July 1962 to 7th July 1962.

The Demands for Grants for the year 1962-63 were voted upon by the House from the 9th July 1962 to 27th July 1962.

Cut Motion on the Budget 1962-63

Six hundred and seven cut motions were received, out of which twenty-six were moved. The cut motion moved by Sri M. Karunanidhi under Demand XII Police was pressed to a Division and the House divided as follows:

Ayes	...	38
Noes	...	59

The Motion was declared lost. The other cut motions were either withdrawn or put and lost.

One hundred and thirty Members including the Minister for Finance participated in the General Discussion for the Budget.

(7) Bills-Government Bills-
(i) Introduced in the Assembly.

1. The Madras Agricultural Income-tax (Amendment) Bill, 1962 was introduced on 4th July 1962.
2. The Madras Stamp (Increase of Duties) Bill, 1962 was introduced on the 12th July 1962.
3. The Madras Betting Tax (Amendment) Bill, 1962 was introduced on the 13th July 1962.
4. The Madras Motor Vehicles Taxation (Amendment) Bill, 1962 was introduced on the 16th July 1962.
5. The Madras City Municipal Corporation and District Municipalities (Amendment) Bill, 1962 was introduced on the 18th July 1962.
6. The Madras Electricity (Taxation on Consumption) Bill, 1962 was introduced on the 23rd July 1962.
7. The Madras Motor Vehicles (Taxation of Passengers and Good) Amendment Bill, 1962 was introduced on the 25th July 1962.
8. The Madras Appropriation Bill, 1962 was introduced on the 27th July 1962.
9. The Madras Payment of Salaries and Removal of Disqualifications (Amendment) Bill, 1962 was introduced on the 28th July 1962.

(ii) Bills passed in the Assembly.

1. The Madras General Sales Tax (Amendment) Bill, 1962 was passed on the 27th July 1962.
2. The Madras Agricultural Income-tax (Amendment) Bill, 1962 was passed on the 27th July 1962.
3. . The Madras City Municipal Corporation and District Municipalities (Amendment) Bill, 1962 was passed on the 27th July 1962.
4. The Madras Appropriation Bill, 1962 was passed on the 28th July 1962.
5. The Madras Motor Vehicles Taxation (Amendment) Bill, 1962 was passed on the 28th July 1962.
6. The Madras Motor Vehicles (Taxation of Passengers and Goods) Amendment Bill, 1962 was passed on the 30th July 1962.
7. .The Madras Stamp (Increase of Duties) Bill, 1962 was passed on the 30th July 1962.
8. The Madras Electricity (Taxation of Consumption) Bill, 1962 was passed on the 30th July 1962.
9. The Madras Betting Tax (Amendment) Bill, 1962 was passed on the 30th July 1962.

(iii) Bills assented to by the President.

1. The Madras Buildings (Lease and Rent Control) Amendment Bill, 1962.
2. The Madras Stamp (Increase of Duties) Bill, 1962.
3. The Madras Motor Vehicles Taxation (Amendment) Bill, 1962.

(iv) Bills assented to by the Governor.

1. The Madras Sugar Factories Control (Amendment) Bill, 1962.
2. The Madras Appropriation Bill, 1962.
3. The Madras Electricity (Taxation on Consumption) Bill 1962.
4. The Madras General Sales Tax (Amendment) Bill, 1962.
5. The Madras Betting Tax (Amendment) Bill, 1962.
6. The Madras Agricultural Income-tax (Amendment) Bill, 1962.

(8) Statement by Hon. Minister.

The Hon. Sri M. Bhaktavatsalam, Minister for Finance, made a statement on the 20th July 1962, regarding the agitation by the D.M.K. on the 19th July 1962 and its consequences.

(9) Privilege Matters.

During the period the following privilege matters were raised.

<i>Sl.No.</i>	<i>Name of the member who gave notice of motion.</i>	<i>Subject matter.</i>	<i>Date.</i>	<i>Remarks.</i>
(1)	(2)	(3)	(4)	(5)
1	Sri M. Kalyanasundaram	The Additional Secretary. I.L.C. Department sent belatedly the notification issued under G.O, No. 1116 I.L.C. dated 22nd February 1962 to be placed on the Table of the House after the notification has ceased to have any force.	30 th June 1962.	Ruled that no prima facie case was made out.
2.	Sri M. Kalyanasundaram	(a) A policy statement on Education was published in a newspaper on the 8th June 1962 before a statement was made on the floor of the House. (b) On the 17th June 1962 the Chief Minister informed certain newspaper reporters at Madurai that the Budget proposals would contain taxation measures.	3rd July 1962.	Ruled that no prima facie case was made out.
3.	Sri M. Kalayanasundaram.	A news item in the front page of the Tamil Daily "Malai Murasu" dated 6th July 1962 under the heading "சட்டசபையில் சாராயம் குடிப்பவர்களா?" about a supplementary question regarding liquor permits which was disallowed by Speaker.	7th July 1962.	Referred to the Committee of Privileges on 11th July 1962 after the Hon. Speaker held that there was a prima facie case.

<i>Sl.No.</i>	<i>Name of the member who gave notice of motion.</i>	<i>Subject matter.</i>	<i>Date.</i>	<i>Remarks.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
4.	Sri J. Matha Gouder.	Remarks in the editorial in the Tamil daily "Murasoli" dated 14th July 1962 about Hon. the Minister for Finance.	16th July 1962.	Hon. Speaker ruled that the issue need not be pursued as Sir M. Karunanidhi, the Editor of the Journal expressed his regret and sad that an expression of regret would be published in a subsequent issue of the paper.
5.	Sri V. Krishnamoorthy.	Comments in the weekly "Bharatham" about a speech of Sri M. Karunanidhi, M.L.A.	The matter was raised on 7th May 1962.	On the 16th July, the Hon. Speaker ruled that there was no prima facie case.
6.	Sri S. Madhavan.	Publication of a news item in the Tamil Daily "Jana Sakthi" dated 17th July 1962, relating to the matter of privilege raised by Sri J. Matha Gowder.	17th July 1962.	Ruling deferred to the next meeting.
7.	Sri K. T. Kosalram.	Continued and deliberate absence of the principal Opposition Party in the Assembly when the House was engaged in important legislative work.	25th July 1962.	Ruled out of order.
8.	Hon. Sri M. Bhaktavatsalam.	Incorrect Report published in the daily "Dina Thantdi" dated 29th July 1962.	30th July 1962.	The matter was referred to the Committee of Privileges after the Hon. Speaker held that there was a prima facie case.

(10) Papers laid on the table of the house

(i) During the period 178 papers out of which 94 were under 'A' viz., Statutory Rules and Orders and 84 under 'B' viz., Reports, Notifications and other Papers, were laid on the Table of the House.

(2) Amendment to Notifications.

(i) Sri M. Kalyanasundaram moved an amendment to Notification issued in G.O. Ms. No. 4391, Home, dated 15th December 1961 relating to the amendment to rule 10 (B) III (3) of the Madras Liquor (Licence and Permit) Rules, 1960 published with Home Department Notification S.R.O.No. A. 291 of 1960, dated the 18th August 1960 at pages 3 to 121 of the Supplement to Part V of the Fort St. George Gazette, dated the 14th September 1960 (Laid on the table of the House on the 30th June 1962).

The amendment was put and lost on the 6th July 1962.

(ii) Again Sri M. Kalyanasundaram moved an amendment to Notification issued in G.O. Ms. No.1190, L.A., dated 23rd May 1962 relating to the confirmation of the draft rules for the co-option as Councillors of persons belonging to Scheduled Castes by the elected members of the Council published in the Fort St. George Gazette, dated 24th May 1962 (Laid on the table of the House on the 10th July 1962).

The Hon. Minister for Industries moved an amendment to the amendment give notice of by Sri M. Kalyanasundaram.

The amendment of Sri M. Kalyanasundaram, as amended, was put and carried on the 27th July 1962.

(11) Reports of the Committees of the Assembly

(1) Sri K. Parthasarathy, Chairman, Committee on Subordinate Legislation presented the First and Second Reports (Third Assembly) of the Committee, on the 30th July 1962.

(2) Srimathi P.K.R. Lakshmikantham on behalf of the Chairman of the Committee on Government Assurances presented the First Report (Third Assembly) of the Committee on the 30th July 1962.

(12) Arrest and detention of Members

During the period, the Hon. Speaker announced to the House that following Members were arrested on the dates noted against them:

<i>Serial Number.</i>	<i>Members.</i>	<i>Date on which the arrest was made.</i>	<i>Date on which the matter was announced to the House.</i>
1.	Sri V. R. Nedunchezhiyan	19th July 1962	19th July 1962
2.	Sri K. A. Mathialagan	19th July 1962	19th July 1962
3.	Sri M. Karunanidhi	19th July 1962	19th July 1962
4.	Sri S. S. Rajendran	19th July 1962	20th July 1962
5.	Sri Kanchi Manimozhiar	19th July 1962	20th July 1962
6.	Sri V. Arunachalam	19th July 1962	20th July 1962
7.	Sri S. Madhavan	19th July 1962	20th July 1962
8.	Sri M. P. Vadivelu	19th July 1962	20th July 1962
9.	Sri R. Sambanghi	19th July 1962	20th July 1962
10.	Sri M. S. Mani	19th July 1962	20th July 1962
11.	Sri V. S. S. Mani	19th July 1962	20th July 1962
12.	Sri M. Rajangam	19th July 1962	20th July 1962
13.	Sri K. S. Mani	19th July 1962	20th July 1962
14.	Sri A. Thangavelu	19th July 1962	20th July 1962
15.	Sri A. G. Balakrishnan	19th July 1962	20th July 1962
16.	Sri S. Murugaiyan	19th July 1962	20th July 1962
17.	Sri S. Munu-Adhi	19th July 1962	20th July 1962
18.	Sri A. P. Dharmalingam	19th July 1962	21st July 1962
19.	Sri T. P. Alagamuthu	19th July 1962	23 rd July 1962

(13) QUESTIONS ANSWERED

Starred	850
Unstarred	6
Short Notice	6

Legislative Assembly
Madras.

T. HANUMANTHAPPA
Secretary